

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

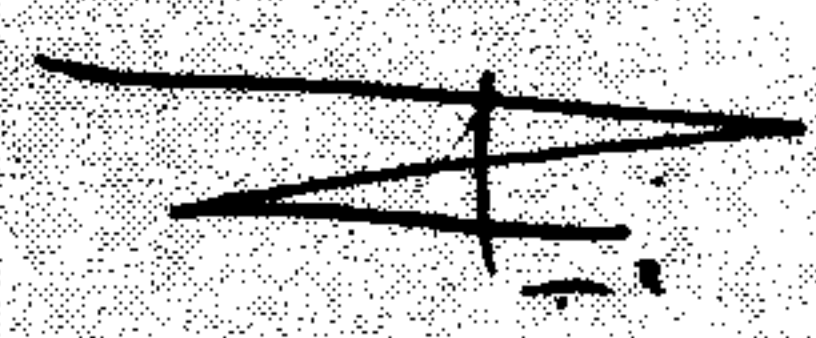
Co. Appeal No. 326/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.08.2018**

Name of the Company: Dhaval R. Patel & Anr.
(Shelvi Developers Pvt. Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV THAKKAR	Adv	Applicant	
2.				

ORDER

Advocate Mr. Pranav D. Thakkar are present for the Appellant.


Representation of the ROC is received.


The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant is directed to file a supplementary affidavit with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 30.08.2018


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 6th day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL